

By E-Mail.

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-05/2018/ 6247/A**

From :- Smti. Kanchan Newar  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti Anubha Das,  
Principal Judge,  
Family Court,  
Cachar Silchar.

Dated Guwahati, the 2<sup>nd</sup>. November, 2018.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter No. FC/Sil/2018/258 dated 29.10.2018.

Madam,

With reference to the above, I am directed to inform you that, you have been granted permission to avail Home LTC for the block period of 2016-2017, instead of 2017-2018 (by way of carrying forward) with station leave permission from the afternoon of 03.11.2018 to the morning of 08.11.2018, for your journey to your home at Guwahati, by the shortest possible route, as preexisting Rules.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-05/2018/ 6248-6249/A, dated- 02/11/18**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.

  
**JT. REGISTRAR (VIGILANCE)**